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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 235 of 2017 in CP(CAA) Inw No. 3733/2017  
c.w. CA(CAA) No. 70/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**


Name of the Company: Saurashtra Infra & Power Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. MS. NATASHA SUTARIA  
THAKKAR AND PAHWA ADVOCATES  
2.

ADVOCATE



**ORDER**

Learned Advocate Mr. Navin Pahwa present for Applicant.

Heard arguments of Learned Counsel for Applicant.

This application is filed to condoned the delay of 6 days in filing the petition.

The reason stated is due to heavy rains in the city. It is a sufficient reason.

Hence, the delay is condoned.

Application is allowed.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.